



FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the Attention of the Creditors of

M/s. ABRA MOTORS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. ABRA MOTORS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	06 th August, 2008
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Chennai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50400TN2008PTC068787
5	Address of the registered office and principal office (if any) of corporate debtor	355 A, G.S.T Road, Alandur, Chennai – 600016.
6	Insolvency commencement date in respect of corporate debtor	08 th May, 2020 [Order of NCLT, Chennai Division Bench-I in IBA/42/2020]
7	Estimated date of closure of insolvency resolution process	4th November, 2020 [Being 180 days from Insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA. S.Prabhu Reg.No. IBBI/IPA-001/IP-P01275/2018-2019/11948
9	Address and e-mail of the interim resolution professional, as registered with the Board	CA.S.Prabhu (Insolvency Professional) M/s SPP&Co, Chartered Accountants, No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore – 641 045. e-mail: carpprabhu@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	CA.S.Prabhu (Insolvency Professional) M/s SPP&Co, Chartered Accountants, No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore – 641 045. e-mail: carpprabhu@gmail.com
11	Last date for submission of claims	23 rd May, 2020 [with appropriate adjustment w.r.t Regulation 40C]

M/s. SPP & Co., Chartered Accountants

No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore - 641 045.

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**CA. S. Prabhu**

Insolvency Professional

IBBI Reg. No. IBBI/IPA-001/IP-P01275/2018-2019/11948

12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Abra Motors Private Limited** on 08th May, 2020 [IBA/42/2020].

The creditors of **M/s Abra Motors Private Limited** are hereby called upon to submit their claims with proof on or before 23rd May, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date : 09/05/2020
Place : **Coimbatore.**

(CA.S.PRABHU)
Signature of Interim Resolution Professional

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